

**GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS & FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS**

LOK SABHA

UNSTARRED QUESTION NO. 3601

TO BE ANSWERED ON 08th August, 2017

Branded and Generic Medicines

3601. SHRI RAJESH KUMAR DIWAKER:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that the price of branded and generic medicines vary even upto hundred per cent and if so, the details thereof;
- (b) the reasons for such a big difference between the prices of branded and generic medicines;
- (c) whether the rates for the same is different in some States especially in Uttar Pradesh; and
- (d) if so, the details thereof and the corrective steps taken by the Government in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS;
MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS
(SHRI MANSUKH L. MANDAVIYA)**

(a) to (d): Both generic and branded medicines are treated alike for fixation of ceiling price under the provisions of Drugs (Prices Control) Order, 2013 (DPCO, 2013). As per DPCO, 2013, all manufacturers of Scheduled medicines (branded or generic) have to sell their products within the ceiling price fixed by the Government. As regards non-scheduled formulations, the manufacturers are not allowed to increase the price by more than 10 % per annum. The prices are either fixed in case of scheduled medicines or monitored in case of non-scheduled medicines by the National Pharmaceutical Pricing Authority (NPPA) and in case of violation, action for overcharging is taken.
